

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Original Application No. 1835 of 1994

DATED : 19.12.94

Hon'ble Mr. S. Das Gupta, Member(A)
Hon'ble Mr. Jasbir S. Dhaliwal, Member(J)

1. Pancham Singh S/o Nankoo Singh R/o Jhalwa Po. Pipalgaon, Subedarganj, Allahabad.
2. J.D. Sharma, S/o R.B. Sharma, R/o EWS Block 17/17 Pritamnagar, Allahabad.
3. A.S. Gupta, S/o T.N. Gupta, R/o 113/1C, Rajrooppur, P.O. Dhumanganj, Allahabad.
4. Pramod Ratan Khare, S/o Sukhdev Ratan Khare, R/o 173/5, Rajrooppur, Allahabad.
5. Mahesh Chandra Yadav, S/o Chhotelal, R/o 41A/33C Tilaknagar, Baghambari Road, Allahpur, Allahabad.
6. Kailash Nath Singh, S/o Roopa Singh, R/o Village Jhalwa, P.O. Pipalgaon, Subedarganj, Allahabad.
7. Waris Ali, S/o Gulam Waris R/o Katra Majra, Attarsuiya, P.O. Sarai Aquil, Allahabad.
8. Shambhoo Prasad, S/o Khayali Ram, R/o Village Koti, P.O. Jainta(Karn Prayag), District Chamoli.

Applicants.

By Advocate Shri A.K. Sinha

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi
2. Dy. Chief Engineer, Concrete Sleeper Plant, Subedarganj Allahabad.
3. Sr. Engineer, Concrete Plant, Subedarganj, Alld.
4. A.P. Officer(V), Northern Railway, D.R.M. Office, Allahabad.
5. C.B. Singh S/o Hausla Pd. Khalasi
6. Provir Biswas S/o Punidra Biswas, Khalasi
7. Satish Kumar Singh S/o Bharhma Singh, Khalasi
8. Chandrabhan Singh S/o Sri J.D. Singh, Khalasi
9. Santosh Singh, S/o Sri Mohan Singh, Khalasi.
10. Ramanand Mishra S/o Sharda Prasad, Khalasi
11. A.K. Srivastava, S/o Baban Pd. Lal Srivastava, Khalasi
12. Kripa Shankar Pandey, S/o Mata Prasad, Khalasi
13. Thahedar Singh, S/o Raghuraj Singh, Khalasi.
14. Akhilesh Kumar, S/o Rajendra Prasad, Khalasi.

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15. Ram Bahadur Singh S/o Harsh Narain Singh, Khalasi
16. Rakesh Kumar Verma, S/o S.N. Lal, Khalasi
17. Ram Chandra Gupta, S/o not Known, Khalasi

Respondents

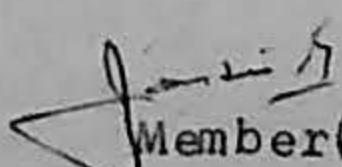
By Advocate -----

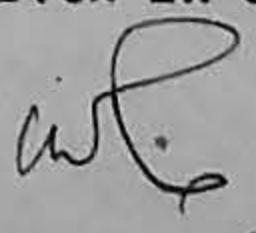
O R D E R(Oral)

By Hon'ble Mr. S. Das Gupta, Member(A)

Heard, Sri A.K. Sinha, counsel for the applicant on admission. This application appears to have been filed arraying the applicants in O.A. 264 of 1990 as respondents in the present O.A. These applicants in O.A. 264/90 who are not respondents in the present O.A., were granted the relief of being promoted against 50 vacancies reserved for them. Further clarificatory orders were issued by another bench of this Tribunal on misc. application no. 738/92 which was treated as Contempt Petition ~~and~~ disposed of by the order dated 26.9.1994. In our view, the present O.A. is not maintainable since the matter in controversy has already been decided in O.A. 264/90 and misc. application 738/93 and the applicants in the present O.A. cannot claim any relief with reference to the applicants in O.A. 264/90. Apart from the fact that a review application is now time-barred converting an O.A. into review application will also be inconsistent with the existing procedure. The present application is, therefore, dismissed as not maintainable. The applicants shall, however, be at liberty to seek proper remedy under the Act in case the applicants in this O.A. have any grievance unrelated to the relief given in O.A. 264/90, subject to limitation.

/M.M.A


Member (J)


Member (A)